

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 16281/2021

(Arising out of impugned final judgment and order dated 02-06-2021 in SA No. 552/2017 02-06-2021 in SA No. 421/2018 02-06-2021 in SA No. 296/2018 02-06-2021 in SA No. 448/2018 passed by the High Court Of Judicature at Allahabad, Lucknow Bench)

ANSHU JAIN & ANR.

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(IA No.84928/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No.84931/2021-EXEMPTION FROM FILING O.T.

IA No.84926/2021-PERMISSION TO FILE PETITION (SLP/TP/WP/..)

IA No.84932/2021-PERMISSION TO FILE LENGTHY LIST OF DATES..[TO BE TAKEN UP ALONG WITH SLP(C) No. 11266/2021])

WITH

SLP(C) No.11266/2021 (XI)

(IA No.86706/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No.86707/2021-EXEMPTION FROM FILING O.T.

IA No.86708/2021-PERMISSION TO FILE LENGTHY LIST OF DATES)

WITH

SLP(C) No. 11261-11262/2021 (XI)

(IA No.86633/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No.86634/2021-EXEMPTION FROM FILING O.T.

IA No.86635/2021-PERMISSION TO FILE LENGTHY LIST OF DATES)

SLP(C) No. 11277-11280/2021 (XI)

(IA No.86792/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No.86793/2021-EXEMPTION FROM FILING O.T. and IA No.87402/2021-EXEMPTION FROM FILING O.T.

IA No.86795/2021-PERMISSION TO FILE LENGTHY LIST OF DATES

IA No.87401/2021-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 20-09-2021 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE K.M. JOSEPH

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Parties

Mr. Rahul Pratap, AOR

**Mr. V. Giri, Sr. Adv.
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**Mr. Arjun Vinod Bobde, Adv.
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Mr. Rajat Joseph, Adv.**

**Mr. V. K. Shukla, Sr. Adv.
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Mr. Saurabh Singh Chauhan, Adv.
Mr. Ashiwan Mishra, Adv.
Mr. Anurag Tiwari, Adv.
Ms. Vaidhruti Mishra, Adv.
Mr. Kamendra Mishra, AOR
Mr. Arun Kumar Singh, Adv.**

**Mr. Amit Bose, Sr. Adv.
Mr. M. A. Chinnasamy, AOR
Ms. C. Rubavathi, Adv.
Mr. M. Veeraragavan, Adv.
Ch. Leela Sarveswar, Adv.
Mr. V. Senthil Kumar, Adv.
Mr. P. Rajaram, Adv.**

**UPON hearing the counsel the Court made the following
O R D E R**

There is a request for adjournment on behalf of the respondents which is opposed by the petitioners pointing out that the respondents proceeded to prepare a final seniority list which is not appropriate having regard to the fact that the matter was pending before this Court.

Learned counsel for the respondent-State, however, submits that there will be no reversion of the petitioners. We record this and adjourn the matter for eight weeks.

List after eight weeks.

**(RASHMI DHYANI)
COURT MASTER**

**(RENU KAPOOR)
BRANCH OFFICER**